

**COURT-I**

**Before the Appellate Tribunal for Electricity**  
(Appellate Jurisdiction)

**Appeal No. 54 of 2014 &**  
**IA No. 205 of 2014**

**Dated : 8<sup>th</sup> May, 2014**

**Present: Hon'ble Mr. Justice M. Karpaga Vinayagam, Chairperson**  
**Hon'ble Mr. Rakesh Nath, Technical Member**

**Himachal Sorang Power Ltd. ... Appellant(s)**  
**Versus**

**Central Electricity Regulatory Commission & Ors. ... Respondent(s)**

**Counsel for the Appellant(s) : Mr. Amit Kapur**  
**Mr. Apoorva Misra**  
**Ms. Ritika Arora**

**Counsel for the Respondent(s): Mr. Anand K. Ganesan**  
**Ms. Swapna Seshadri for R-2**  
**Mr. K.S. Dhingra for R.1**

**ORDER**

**IA No. 205 of 2014**  
**(for compliance of the interim Order)**

It is reported by the learned counsel for the Respondent No.2 that the interim Order passed on 27.03.2014 has not been complied with. The learned counsel for the Respondent has also filed this Application seeking for the compliance of our Order dated 27.03.2014.

Mr. Amit Kapur, the learned counsel for the Appellant takes notice and seeks some more time to ensure with the compliance of the Order.

Post the matter for Reporting Compliance of our Order passed on 27.03.2014 on **22.05.2014**

**(Rakesh Nath)**  
**Technical Member**  
ts/js

**(Justice M. Karpaga Vinayagam)**  
**Chairperson**